

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL**BENCH, NEW DELHI****EXECUTION APPLICATION NO. 66 OF 2025****IN****ORIGINAL APPLICATION NO. 492 OF 2022****IN THE MATTER OF:**

Green Wood City Villa Jan Welfare Society & Anr Applicant

Versus

Godwin Construction Company Pvt Ltd & Others Respondent(s)

INDEX

S.No.	Particulars	Page No.
1.	Additional Affidavit of District Magistrate Meerut in compliance of order dated 18.03.2026 passed by this Hon'ble Tribunal.	
2.	<u>Annexure No. R 1 :-</u> A copy of order dated passed by the Hon'ble High Court of Judicature at Allahabad 25.03.2026	
3.	<u>Annexure No. R 2 :-</u>	

	A copy of the representation dated 07.04.2026.	
4.	<u>Annexure No. R 3 :-</u> A copy of minutes of meeting dated 30.04.2026.	
5.	<u>Annexure No. R 4 (colly): -</u> A copy of supplementary application by Res. no. 1 along with the objections filed by the applicants dated 04.05.2026	

DATED: - 18.05.2026

THROUGH

Ankit Verma

(ANKIT VERMA)

STANDING COUNSEL STATE OF UP

A-15 FF, NIZAMUDDIN EAST, NEW DELHI- 110013

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**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI**

EXECUTION APPLICATION NO. 66 OF 2025

IN

ORIGINAL APPLICATION NO. 492 OF 2022



IN THE MATTER OF:

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Respondent(s)

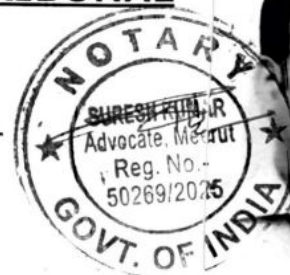
ADDITIONAL AFFIDAVIT OF DISTRICT MAGISTRATE

MEERUT IN COMPLIANCE OF ORDER DATED 18.03.2026

PASSED BY THIS HON'BLE TRIBUNAL



The Respondent No.6 herein states as under



MOST RESPECTFULLY SHOWETH:

I, Dr. Vijay Kumar Singh aged about 55 years, S/o Late Shri Parmanad Singh presently posted as District Magistrate Meerut,

Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned officer of the answering Respondent No.6 and is duly competent to file the present additional affidavit and is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit.



2. That the Deponent has read and understood the contents of the present additional affidavit. The averments made in the Execution Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the present additional affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.



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4. That this Hon'ble Tribunal vide its order dated 18.03.2026 was pleased to issue the following directions: -

..... 4. Learned counsel for respondent no. 6-DM, Meerut seeks eight weeks' time for filing additional report regarding recovery of the EC amount. 5. Additional report regarding recovery of the EC may be filed by DM, Meerut within eight weeks....."

5. That the deponent herein had filed a supplementary affidavit dated 17.03.2026 and had submitted that the recovery proceedings are being undertaken by the Tehsildar/SDM Meerut against the Respondent No. 1 (M/s Godwin Construction Company Pvt. Ltd., through its Director) through recovery certificate and recovery citation (RC Form 36) dated 06.03.2026 was issued on 09.03.2026 by the Tehsildar Sadar Meerut which is annexed at page 308 of the supplementary affidavit filed by the deponent.




6. That being aggrieved by the aforesaid recovery certificate issued by the Tehsildar and the consequential citation the Respondent No.1 through its erstwhile Directors Jitendar Singh Bajwa assailed the aforesaid citation by filing a Writ Petition before the Hon'ble High Court of Judicature At Allahabad (Writ C- No.11221 of 2026 titled as Jitendar Singh Bajwa And Another versus State of U.P. and 9 Others.



7. That the Hon'ble High Court of Judicature at Allahabad after hearing the parties at length, stayed the recovery certificate issued by the Tehsildar Sadar Meerut against the Respondent No.1 and consequential recovery citation dated 09.03.2026, by giving them an opportunity to file their objections before the deponent regarding the maintainability and suitability of recovery certificate. A copy of order dated passed by the Hon'ble High Court of Judicature at Allahabad 25.03.2026 is annexed herewith and marked as **Annexure R-1.**



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8. That in compliance of the directions passed by the Hon'ble High Court, the Respondent No.1 (M/s Godwin Construction Company Pvt. Ltd., through its Director) submitted their representation dated 07.04.2026 before the deponent. A copy of the representation dated 07.04.2026 is being annexed herewith and marked as **Annexure R-2**.



9. That thereafter in respectful compliance of the directions laid down in para 10 of the order dated 25.03.2026 passed by the Hon'ble High Court, the deponent herein presided over the meeting on 30.04.2026 wherein the objections/suggestions of all the parties were heard and taken on record. A copy of minutes of meeting dated 30.04.2026 is annexed herewith and marked as **Annexure R-3**.



10. That on 04.05.2026 supplementary application/objections were submitted by the

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Respondent No.1 (M/s Godwin Construction Company Pvt. Ltd., through its Director) to which certain objections were raised and filed by the applicants (Green Wood City Villa Jan Welfare Society) on the same date. A copy of supplementary application along with the objections filed by the applicants is annexed herewith and marked as **Annexure R-4 (Colly)**.



11. That it is respectfully submitted that the deponent herein, in respectful compliance order dated 25.03.2026 passed by the Hon'ble High Court has heard all the respective parties after disposing of the application dated 07.04.2026 submitted by the Respondent No. 1 Shri Jitendra Singh Bajwa and Shri Bhupendra Singh Bajwa on merits, it would be legally expedient to ensure further action in respect of the Recovery Certificate/RC issued by the UP Pollution Control Board. According within a time period of 08



[Handwritten signature]

weeks given by the Hon'ble High Court in his order dated 25.03.2026.

12. That in light of above-mentioned facts and circumstance it is most respectfully prayed before this Hon'ble Tribunal, that the instant additional affidavit filed by the District Magistrate- Meerut be taken on record, in the interest of justice.



[Signature]
DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this 16th day of May, 2026.

[Signature]
DEPONENT



Name *Dr. Vijay Kumar Singh*
Shri. *Dr. Vijay Kumar Singh*
Residence *District Magistrate Meerut*
Identified by *[Signature]*
Date *16* Month *05* Year *2026*

SURESH KUMAR
Advocate, NOTARY
Meerut **ATTESTED**
NOTARY

Serial No. *29* Book No. *01*
Date *16/05/2026*
Registration No. 50269/2025
Chamber No.-1, Jain Milan Pyau
Chopla, Collectorate, Meerut - 250001

SURESH KUMAR
Reg.-50269/2025
GOVT OF INDIA
MEERUT

363



2026:AHC:61996-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 11221 of 2026

Jitendra Singh Bajwa And Another

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s) : Raghav Dev Garg, Sr. Advocate,
Yashvi Agarwal
Counsel for Respondent(s) : C.S.C., Jagannath Maurya, Pankaj
Srivastava, Shiv Prakash Gupta

Court No. - 1

HON'BLE AJIT KUMAR, J.
HON'BLE VIVEK SARAN, J.

1. Heard Sri Anurag Khanna, learned Senior Advocate assisted by Sri Raghav Dev Garg, learned counsel for the petitioners, Sri J.N. Maurya, learned counsel appearing for U.P. Pollution Control Board, Sri Pankaj Srivastava, learned counsel appearing for Municipal Corporation, Meerut, Sri Shiv Prakash Gupta, learned counsel for respondent no. 8 and learned Standing Counsel for the State respondents.
2. Petitioners before this Court claim to be erstwhile Directors of the Company namely M/s. Godwin Construction Company Private Limited, Meerut and are aggrieved by the recovery citation issued by the Tehsildar, Tehsil Sadar, District Meerut on 09.03.2026 for a recovery of Rs. 10 crores plus other dues in compliance of the order of National Green Tribunal dated 04.03.2025 passed by way of interim measure in Original Application No. 492 of 2022 instituted by Green Wood City Villa Jan Welfare Society and Green Wood City Residents Welfare Association against Godwin Construction Company Private Limited, Meerut, a company registered under the Companies Act for violation of environmental laws resulting in an actionable claim at the end of Residents Welfare Association.
3. It is argued on behalf of the petitioners by Sri Khanna, learned Senior Advocate that a direction issued by the Tribunal since was against the Company, the Directors individually could not have been held liable for the dues qua interim compensation pursuant to the interim order passed



by the Tribunal and hence the recovery at the instance of Collector being pursued through recovery citation issued by Teshildar is *per se* bad. Sri Khanna has drawn the attention of the Court to the order of the Tribunal itself to demonstrate that none of the petitioners were party to the petition filed before the Tribunal, inasmuch as in the execution proceedings instituted before the Tribunal for the execution of interim order, petitioners were not made parties. Taking the legal plea qua the liability of individual Directors towards the liability of the company, Sri Khanna submitted that no individual Director could have been held liable towards the dues of the Company registered under the Companies Act, 2013 and in this regard he has placed reliance upon two authorities of this Court in the matter of **Meekin Transmission Limited & Another v. State of Uttar Pradesh & Others, 2008 SCC OnLine All 161** and **Rakesh Mahajan v. State of U.P. & Others, 2019 SCC OnLine All 4766**. Sri Khanna has further argued that except in cases of tax liability under the Income Tax Act, 1961 and the Commercial tax liability under the Central Goods and Services Tax Act, 2017, no recovery as such could have been directed against the individual Director, inasmuch as, there is no such provision contained under the National Green Tribunal Act, 2010 for the purposes of enforcement recovery against the Directors of the Company individually under the order of Tribunal. He has drawn the attention of the Court to Section 25(3) of National Green Tribunal Act, 2010, which according to him refers the words 'person responsible' and which has been defined as company only within the meaning of Section 2(j) of the said Act. Thus, according to Sri Khanna, the recovery citation is liable to be quashed. However, he is not averse to the recovery being pursued pursuant to the order of Tribunal, and if recovery is issued for the Company's asset to be attached, he shall have no grievance against that as petitioners are not aggrieved by the order of the Tribunal.

4. Meeting the above arguments, Sri J.N. Maurya, learned counsel appearing for U.P. Pollution Control Board submits that the company itself since has stood dissolved, the liability would fall upon the Directors of the Company in view of the provisions as contained under Section 248(7) of the Companies Act, 2013. He further submits that since the recovery proceedings could not be effectively pursued and the order of



Tribunal having not been further challenged, it was after the property had got identified that recovery certificate has been issued. He justified the recovery certificate.

5. Sri Pankaj Srivastava, learned Advocate appearing for Municipal Corporation Meerut submitted that Municipal Corporation has traced out the properties and submitted the same for the purposes of recovery as the recovery issued to the company was being returned repeatedly.

6. Learned Standing Counsel submits that if petitioners are aggrieved by recovery notice and citation issued by the Tehsil Authority under the Collector, they should raise their objection before the Collector of the district concerned, who would be the competent authority under the U.P. Revenue Code, 2006 as recovery citation has been issued under the said Code.

7. Having heard learned counsel for the respective parties and having perused the records, we find there to be no challenge laid to the order passed by the National Green Tribunal, may be as an interim measure for the purposes of depositing environmental compensation of Rs. 10 crores by the company and we find that the direction has been issued to the company itself that was party. There being no quarrel between the parties that the company stood dissolved and is no more in existence, the question therefore, arises as to whether the individual Directors should have been saddled with the liability of recovery pursuant to an order which was admittedly passed against the company only, more especially in the circumstances when the individual Directors are not parties before the Tribunal, even in the execution proceedings.

8. An argument though is sought to be raised on behalf of the respondents that there is no recovery issued against the individual but they do not dispute that recovery citation that has been issued in the name of individual Directors who are petitioners before the Court. It therefore clearly lies within the domain of the Collector namely the District Magistrate of the district concerned at whose instance the Tehsildar has issued the recovery certificate to determine first as to whether the recovery certificate could have been issued against any individual



Director/ erstwhile Director of a dissolved company towards its dues.

9. In the circumstances, therefore, we find that the limited question that needed to be considered is as to whether recovery certificate issued by the Tehsildar is sustainable or not in the matter of recovery which is sought to be pursued for the realization of environmental compensation under the order of the Tribunal. The recovery is being pursued as an arrears of land revenue taking recourse to the provisions contained under U.P. Revenue Code, 2006 and hence the Collector becomes the ultimate authority to determine as to whether recovery certificate issued is sustainable or not.

10. In such above view of the matter, therefore, if the petitioners who were the erstwhile Directors of the Company are aggrieved by the recovery certificate issued by the Teshildar and consequential citation, may raise their objections before the Collector of the district concerned regarding maintainability and sustainability of recovery certificate and accordingly, we dispose of this petition with direction to the petitioners that in the first instance they would approach the Collector / District Magistrate, Meerut to file their objection against the recovery certified issued in their individual names was bad. They would be filing their objections within a period of two weeks from today and the Collector/ District Magistrate, District Meerut shall be disposing of the same within a further period of six weeks after giving full opportunity of hearing not only to the petitioners but also the U.P. Pollution Control Board as well as the respondent nos. 9 & 10. We further provide that until such objections are disposed of on merit, the recovery certificate dated 06.03.2013 issued against the petitioners and consequential recovery citation dated 09.03.2026 shall remain in abeyance to abide by the final outcome of the decision by the Collector.

11. With the aforesaid observations and directions, this petition stands disposed of.



(Vivek Saran,J.) (Ajit Kumar,J.)

APPLICATION

(In pursuance of the order dated 25.03.2026 passed by the Hon'ble High Court in
Civil Misc. Writ Petition No. 11221 of 2026)

वरिष्ठ प्रभारी अधिकारी
(जिला अफिस खगार)
कृते जिलाधिकारी/मेरठ

MOST RESPECTFULLY SHOWETH:

1. That the present application is being filed in compliance of the liberty granted by the Hon'ble High Court of Judicature at Allahabad (High Court of Judicature at Allahabad) vide order dated 25.03.2026 passed in Civil Misc. Writ Petition No. 11221 of 2026, whereby the Applicants were permitted to approach the District Magistrate, Meerut for redressal of their grievances with respect to the impugned recovery proceedings.

97

CRA /SDM

2. That the Hon'ble High Court has specifically observed that the award passed by the National Green Tribunal was against the company and not against its directors, and accordingly granted liberty to challenge the validity of the recovery certificate and recovery citation before the competent authority.

अपर जिलाधिकारी (वि०रा०)

मेरठ
10.4.26

FACTS OF THE CASE

3. That the Applicants are former directors of M/s Godwin Construction Company Private Limited and had ceased to be directors on 24.01.2022 and 10.04.2022 respectively.

RC-5

10/04/2022
CRA

4. That an Original Application bearing No. 492 of 2022 was filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi, concerning environmental issues relating to a residential project developed by the said



company.

5. That by order dated 04.03.2025, the Hon'ble NGT directed the company to pay environmental compensation of ₹10,00,00,000.
6. That no liability whatsoever was fastened upon the Applicants in their personal capacity, and the entire liability was imposed upon the company alone.
7. That in the meantime, the company was dissolved and struck off under Section 248(5) of the Companies Act, 2013.
8. That despite the above, a recovery certificate dated 06.03.2026 was issued by the Regional Officer, U.P. Pollution Control Board, Meerut, followed by a recovery citation dated 09.03.2026 issued by the Tehsildar, Meerut.
9. That the said recovery proceedings have been initiated against the Applicants personally, treating them as liable for dues of the company. That the impugned recovery proceedings are based upon a letter issued by Nagar Nigam, Meerut, wherein a list of properties has been furnished purportedly belonging to the defaulting company and the Applicants.
10. That a bare perusal of the said list would reveal that none of the properties mentioned therein belong either to the company or to the Applicants, and in fact, the properties are recorded in the names of third parties, entities, and individuals having no connection whatsoever with the Applicants or the defaulting company.
11. That the very requisition made to the Nagar Nigam was itself legally flawed, inasmuch as it sought identification of assets not only of the company but also of its directors, which is impermissible in law.



12. That it is pertinent to submit that an earlier recovery certificate issued by the authorities was not acted upon by the office of the District Magistrate, Meerut, as recorded in the minutes of meeting dated 07.01.2026.
13. That in the said meeting, it was specifically noted that the recovery certificate was defective as it sought recovery from the directors of the company.
14. That reliance was also placed upon an earlier judgment of the Hon'ble High Court in Writ-C No. 12470 of 2023, wherein it was held that recovery against directors for dues of a company is impermissible.
15. That the Hon'ble National Green Tribunal, by its subsequent order dated 20.02.2026, had specifically directed that a joint meeting be conducted by the concerned authorities, including the District Magistrate, to work out modalities for execution of its earlier order.
16. That however, no such meaningful exercise or compliance of the said direction appears to have been undertaken, and instead, the authorities have proceeded mechanically to issue the impugned recovery certificate dated 06.03.2026.
17. That the entire writ petition detailing these facts has been filed before the Hon'ble High Court, a copy whereof is annexed herewith as Annexure-2.

GROUND FOR CHALLENGE

A. Recovery against directors is illegal



11. Because the recovery sought to be made from the Applicants is wholly illegal,
as:

- The NGT order is only against the company
- No direction exists for recovery from directors
- Applicants are former directors, not even holding office at relevant time

B. Company is a separate legal entity

12. Because it is a settled principle of law that:

- A company is a separate legal entity
- Directors are not personally liable unless statute specifically provides

13. Neither:

- The NGT Act, 2010; nor
- The U.P. Revenue Code, 2006

provides for recovery of company dues from directors.

C. Section 25 of NGT Act

14. Because under Section 25 of the NGT Act:

- Recovery can be made only from the "person" against whom award is passed
- In the present case, the "person" is the company alone

Section 25 of the NGT Act is being reproduced herein below-



25. Execution of award or order or decision of Tribunal.

- 1) An award or order or decision of the Tribunal under this Act shall be executable by the Tribunal as a decree of a civil court, and for this purpose, the Tribunal shall have all the powers of a civil court.

(2) Notwithstanding anything contained in sub-section (1), the Tribunal may transmit any order or award made by it to a civil court having local jurisdiction and such civil court shall execute the order or award as if it were a decree made by that court.

(3) Where the person responsible, for death of, or injury to any person or damage to any property and environment, against whom the award or order is made by the Tribunal, fails to make the payment or deposit the amount as directed by the Tribunal within the period so specified in the award or order, such amount, without prejudice to the filing of complaint for prosecution for an offence under this Act or any other law for the time being in force, shall be recoverable from the aforesaid person as arrears of land revenue or of public demand."

Section 2(j) of the NGT Act defines 'person', which is being reproduced herein below-

"(j) "person" includes—

- (i) an individual,
- (ii) a Hindu undivided family,
- (iii) a company,
- (iv) a firm,
- (v) an association of persons or a body of individuals, whether incorporated or not,
- (vi) trustee of a trust,
- (vii) a local authority, and
- (viii) every artificial juridical person, not falling within any of the preceding sub-clauses;"

D. High Court's categorical finding

15. Because the Hon'ble High Court in its order dated 25.03.2026 has clearly held:

- That the award of the NGT was against the company
- Not against the directors



and accordingly permitted the Applicants to approach this authority.

Relevant portion of the High Court's finding is being reproduced herein below-

"7. Having heard learned counsel for the respective parties and having perused the records, we find there to be no challenge laid to the order passed by the National Green Tribunal, may be as an interim measure for the purposes of depositing environmental compensation of Rs. 10 crores by the company and we find that the direction has been issued to the company itself that was party. There being no quarrel between the parties that the company stood dissolved and is no more in existence, the question therefore, arises as to whether the individual Directors should have been saddled with the liability of recovery pursuant to an order which was admittedly passed against the company only, more especially in the circumstances when the individual Directors are not parties before the Tribunal, even in the execution proceedings. 8. An argument though is sought to be"

E. Recovery certificate and citation are without jurisdiction

16. Because:

- The recovery certificate dated 06.03.2026 travels beyond the NGT order
- The recovery citation dated 09.03.2026 is issued against individuals instead of the company
- Both are therefore without jurisdiction and liable to be set aside

F. Arbitrary identification of properties

17. Because the recovery proceedings are based on:



- Incorrect and unrelated property details
- Properties not belonging to the company or the Applicants

thus rendering the entire process arbitrary and unsustainable.

G. Absence of statutory provision for fastening liability upon directors

18. Because it is a settled position of law that liability of directors for dues of a company can arise only when there exists a specific statutory provision enabling such recovery. In certain enactments such as the Goods and Services Tax laws and the Income Tax Act, the legislature has expressly provided that where dues of a company are not recoverable, the same may be recovered from its directors subject to fulfillment of prescribed conditions.

Section 89 of CGST Act, 2017 is being reproduced herein below-

"Section 89 - Liability of directors of private company

(1) Notwithstanding anything contained in the Companies Act, 2013, where any tax, interest or penalty due from a private company in respect of any supply of goods or services or both for any period cannot be recovered, then, every person who was a director of the private company during such period shall, jointly and severally, be liable for the payment of such tax, interest or penalty unless he proves that the non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

(2) Where a private company is converted into a public company and the tax, interest or penalty in respect of any supply of goods or services or both for any period during which such company was a private



company cannot be recovered before such conversion, then, nothing contained in sub-section (1) shall apply to any person who was a director of such private company in relation to any tax, interest or penalty in respect of such supply of goods or services or both of such private company:

Provided that nothing contained in this sub-section shall apply to any personal penalty imposed on such director."

Section 179 of the Income Tax Act is being reproduced herein below-

Liability of directors of private company in liquidation.

179. ²⁶[(1)] Notwithstanding anything contained in the Companies Act, 1956²⁷(1 of 1956), ²⁸[where any tax due from a private company in respect of any income of any previous year or from any other company in respect of any income of any previous year during which such other company was a private company] cannot be recovered, then, every person who was a director of the private company at any time during the relevant previous year shall be jointly and severally liable for the payment of such tax unless he proves that the non-recovery cannot be attributed to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

²⁹[(2) Where a private company is converted into a public company and the tax assessed in respect of any income of any previous year during which such company was a private company cannot be recovered, then, nothing contained in sub-section (1) shall apply to any person who was a director of such private company in relation to any tax due in respect of any income of such private company assessable for any assessment year commencing before the 1st day of April, 1962.]



³⁰[Explanation.-For the purposes of this section, the expression "tax due" includes penalty, interest or any other sum payable under the Act.]

19. However, no such provision exists either under the National Green Tribunal Act, 2010 or under the U.P. Revenue Code, 2006, which are the governing statutes in the present case. Both the enactments merely provide for recovery of dues as arrears of land revenue from the "person" against whom the liability has been determined.

20. In absence of any statutory provision creating vicarious liability, the Respondent authorities cannot, by administrative action or interpretation, extend the liability of the company to its directors, particularly when the order of the Hon'ble National Green Tribunal itself does not fasten any such liability upon them.

21. The impugned recovery proceedings, therefore, amount to creating liability without authority of law, which is impermissible and violative of settled principles governing corporate personality and statutory interpretation.

H. Recovery based on incorrect and unrelated assets

22. Because the entire recovery proceedings are founded upon the letter issued by Nagar Nigam, Meerut, which contains a list of properties that do not belong either to the company or to the Applicants, thereby rendering the very basis of the recovery proceedings arbitrary, perverse and unsustainable in law.

23. Because initiation of recovery against properties belonging to third parties having no connection with the alleged liability is violative of Articles 14 and 300A of the Constitution of India, and amounts to unlawful deprivation of property.



I. Earlier rejection of recovery certificate binding on authorities

24. Because the earlier recovery certificate issued on similar grounds was refused to be acted upon by the office of the District Magistrate, Meerut, as recorded in the minutes dated 07.01.2026, on the ground that recovery cannot be made from directors.

25. Because the authorities, having once taken a conscious decision not to proceed with recovery against the directors in light of settled law and the earlier judgment of the Hon'ble High Court, could not have subsequently taken a contrary stand without any change in circumstances or legal position.

26. The impugned action, therefore, amounts to an arbitrary review of an earlier administrative decision, which is impermissible in law.

J. Non-compliance of NGT directions vitiates recovery

27. Because the Hon'ble National Green Tribunal, by order dated 20.02.2026, had specifically directed the concerned authorities to hold a joint meeting and work out modalities for execution of its order.

28. Because the impugned recovery certificate has been issued without complying with the said mandatory direction, and without undertaking any proper exercise for identifying legally recoverable assets of the company.

29. Because such non-compliance of the directions of the Hon'ble Tribunal renders the subsequent recovery proceedings procedurally defective, arbitrary and liable to be set aside.

PRAYER

In view of the facts and grounds stated above, it is most respectfully prayed that this Hon'ble Authority may be pleased to:



1. Quash and set aside the recovery certificate dated 06.03.2026 issued by the Regional Officer, U.P. Pollution Control Board, Meerut.
2. Quash and set aside the recovery citation/writ of demand dated 09.03.2026 issued by the Tehsildar, Meerut.
3. Hold that no recovery can be made from the Applicants, being former directors, in respect of dues recoverable from the company.
4. Pass any other order deemed fit in the interest of justice.

LIST OF ANNEXURES

- Annexure-1: Certified copy of the order dated 25.03.2026 passed by the Hon'ble High Court
- Annexure-2: Complete copy of the writ petition filed before the Hon'ble High Court

~~714/2026~~
S. Jitendra Rajwa
A/c Sr. G. B. Singh
A/c A-151 De Jandee
Colony Meerut (U.P.)
M. No. 9837020204



पत्रावली प्रस्तुत हुई। मा० उच्च न्यायालय इलाहाबाद में योजित सिविल गिस रिट याचिका संख्या 11221/2026 जितेन्द्र सिंह वाजवा एंड अन्य बनाम स्टेट ऑफ यू०पी० व ०९ अन्य में मा० उच्च न्यायालय इलाहाबाद द्वारा पारित आदेश दिनांक 25-03-2026 के अनुपालन के संबंध में आज दिनांक 30.04.2026 को याची श्री जितेन्द्र सिंह वाजवा द्वारा प्रस्तुत प्रत्यावेदन दिनांक 07.04.2026 पर अधोहरताक्षरी के समक्ष/कार्यकक्ष में सुनवाई की गयी। जिसमें याची श्री जितेन्द्र सिंह वाजवा व उ०प्र० प्रदूषण नियंत्रण बोर्ड पल्लवपुरम मेरठ के क्षेत्रीय अधिकारी श्री राजेन्द्र प्रसाद व उप-जिलाधिकारी मेरठ श्री दीपक माथुर व तहसील मेरठ के नायब तहसीलदार-चतुर्थ श्री सोहनपाल सिंह के अतिरिक्त प्रतिवादी संख्या ९ ग्रीन वुड सिटी विला जन वेलफेयर सोसायटी ग्रीनवुड सिटी विहाइन्ड गाडविन होटल तथा प्रतिवादी संख्या-10 ग्रीन वुड सिटी रेजीडेन्ट्स वेलफेयर एसोसिएशन के पदाधिकारी अपने विद्वान अधिवक्ता के साथ उपस्थित हुए। याची श्री जितेन्द्र सिंह वाजवा द्वारा बताया गया कि उनके द्वारा वर्ष 2007 में कम्पनी बनायी, जिस पर आपत्ति वर्ष 2022 में हुई, जो कि वर्तमान में अस्तित्व में नहीं है।

मा० उच्च न्यायालय इलाहाबाद में योजित सिविल गिस रिट याचिका संख्या 11221/2026 जितेन्द्र सिंह वाजवा एंड अन्य, 2-श्री भूपेन्द्र सिंह वाजवा बनाम स्टेट ऑफ यू०पी० व ०९ अन्य में मा० उच्च न्यायालय इलाहाबाद द्वारा पारित आदेश दिनांक 25.03.2026 के बिन्दु संख्या-10 के अन्तर्गत निम्न आदेश पारित किया गया है। जिसका अंश निम्न है-

In such above view of the matter, therefore, if the petitioners who were the erstwhile Directors of the Company are aggrieved by the recovery certificate issued by the Teshildar and consequential citation, may raise their objections before the Collector of the district concerned regarding maintainability and sustainability of recovery certificate and accordingly, we dispose of this petition with direction to the petitioners that in the first instance they would approach the Collector/District Magistrate, Meerut to file their objection against the recovery certified issued in their individual names was bad. They would be filing their objections within a period of two weeks from today and the Collector/District Magistrate, District Meerut shall be disposing of the same within a further period of six weeks after giving full opportunity of hearing not only to the petitioners but also the U.P. Pollution Control Board as well as the respondent nos. 9 & 10. We further provide that until such objections are disposed of on merit, the recovery certificate dated 06.03.2013 issued against the petitioners and consequential recovery citation dated 09.03.2026 shall remain in abeyance to abide by the final outcome of the decision by the Collector.

प्रश्नगत प्रकरण में मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश के क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड पल्लवपुरम मेरठ द्वारा संबंधित वसूली प्रमाण-पत्र/आर०सी० निर्गत की गयी। जिसके संबंध में क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड पल्लवपुरम मेरठ से आख्या प्राप्त कर ली जाये तथा इस संबंध में उप-जिलाधिकारी मेरठ एवं तहसीलदार मेरठ भी मा० उच्च न्यायालय इलाहाबाद द्वारा पारित आदेश दिनांक 25.03.2026 के क्रम में उ०प्र० रेवन्यू कोड, 2006 में दिये गये प्राविधानों के अन्तर्गत वसूली प्रमाण-पत्र/आर०सी० के संबंध में अपनी आख्या दिनांक 04.05.2026 तक प्रस्तुत करें। इसके अतिरिक्त मा० उच्च न्यायालय इलाहाबाद में योजित सिविल गिस रिट याचिका संख्या 11221/2026 जितेन्द्र सिंह वाजवा एंड अन्य 2-श्री भूपेन्द्र सिंह वाजवा बनाम स्टेट ऑफ यू०पी० व ०९ अन्य में मा० उच्च न्यायालय इलाहाबाद द्वारा पारित आदेश दिनांक 25.03.2026 के अन्तर्गत प्रतिवादी संख्या ९ ग्रीन वुड सिटी विला जन वेलफेयर सोसायटी ग्रीनवुड सिटी विहाइन्ड गाडविन होटल तथा प्रतिवादी संख्या-10 ग्रीन वुड सिटी रेजीडेन्ट्स वेलफेयर एसोसिएशन के पदाधिकारी द्वारा अपने विद्वान अधिवक्ता के माध्यम से आपत्ति प्रस्तुत करते हुए कहा गया कि श्री जितेन्द्र सिंह वाजवा की कम्पनी बन्द नहीं हुई, बल्कि डायरेक्टर चेन्ज है। बताया गया कि वर्ष 2018 तक श्री हरशरण सिंह व वर्ष 2022 से चिरंजी वाजवा डायरेक्टर के रूप में हैं। इस संबंध में कहा गया कि प्रतिवादी संख्या ९ ग्रीन वुड सिटी विला जन वेलफेयर सोसायटी ग्रीनवुड सिटी विहाइन्ड गाडविन होटल तथा प्रतिवादी संख्या-10 ग्रीन वुड सिटी रेजीडेन्ट्स वेलफेयर एसोसिएशन के पदाधिकारी अपनी-अपनी आपत्ति दिनांक 04.05.2026 तक प्रत्येक दशा में प्रस्तुत करें।

उ०प्र० प्रदूषण नियंत्रण बोर्ड पल्लवपुरम मेरठ एवं उप-जिलाधिकारी/तहसीलदार मेरठ मा० राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा पारित आदेश के क्रम में निर्गत वसूली प्रमाण-पत्र/आर०सी० के संबंध में अपनी रिपोर्ट/आख्या दिनांक 04.05.2026 तक प्रत्येक दशा में प्रस्तुत करेंगे तथा प्रतिवादी संख्या ९ ग्रीन वुड सिटी विला जन वेलफेयर सोसायटी ग्रीनवुड सिटी विहाइन्ड गाडविन होटल तथा प्रतिवादी संख्या-10 ग्रीन वुड सिटी रेजीडेन्ट्स वेलफेयर एसोसिएशन के पदाधिकारी भी प्रश्नगत प्रकरण के संबंध में अपनी आपत्ति दिनांक 04-05-2026 तक प्रस्तुत करें। आख्या/रिपोर्ट-आपत्ति सहित पत्रावली वास्ते अग्रिम कार्यवाही हेतु दिनांक 05-05-2026 को पेश हो।

30/04/26
जिलाधिकारी/जिला नजिस्ट्रेट
मेरठ।



3153/ERL

ADM (FIR)

दिनांक : 4/05/2026 (Colly)

नगरे,
जिलाधिकारी
मेरठ

07-07-25

महोदय,

वरिष्ठ प्रशासकी अधिकारी
(आंग्ल प्रशासकी अधिकारी)
कृते जिलाधिकारी, मेरठ

गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड कंपनी के संदर्भ में NGT द्वारा पारित आदेश के क्रम में प्रदुषण विभाग मेरठ के क्षेत्राधिकारी द्वारा नगर निगम मेरठ से वांछित सुचना के आधार पर जिन सम्पत्तियों की लिस्ट जारी की गई थी उनमें से कोई भी संपत्ति गॉडविन कंस्ट्रक्शन प्राइवेट के संपत्ति नहीं है, तथा उक्त किसी भी संपत्ति पर गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड का मालिकाना हक नहीं है, नगर निगम मेरठ से उक्त संदर्भ में जब पूछा गया कि किस आधार पर अपने उक्त सम्पत्तियों को जितेन्द्र सिंह, भूपेंदर सिंह, तथा गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड का स्वामित्व होना दर्शाया गया है, तो नगर निगम मेरठ द्वारा सूचित किया गया कि उक्त रिपोर्ट टैक्स सर्वेयर द्वारा भवन के पास पड़ोस से पूछ कर हाउस टैक्स हेतु जो रिपोर्ट दी जाती है उस आधार पर भेजी गई है, दस्तावेज़ी आधार अथवा स्वामित्व सम्बंधित क्रम में उक्त का कोई महत्व नहीं है।

हमारे द्वारा नगर निगम मेरठ को दो माह पूर्व उक्त संदर्भ में आपत्ति पत्र भी प्रेषित किया गया था, प्रति संलग्न, R.C में जिन संपत्तियों का जिक्र किया गया है उनके स्वामित्व के दस्तावेज़ उनके स्वामियों से एकत्र कर संलग्न किये जा रहे हैं।

महोदय NGT द्वारा रोपित अर्थ दंड के संदर्भ में सम्बंधित कंपनी जिसके विरुद्ध तथा जिसके नाम पर अर्थ दंड रोपित किया गया है, उक्त कंपनी के आलावा अन्य कंपनी अथवा पूर्व निदेशक से वसूली कानून सम्मत नहीं होती, तथा NGT के नियम अनुसार रूल 25/03 के क्रम में कम्पनी को स्पष्ट रूप से एक इकाई माना गया है तथा उक्त से उक्त नाम से ही वसूली की जा सकती है, अतः महोदय कृपया नगर निगम मेरठ, तथा मेरठ विकास प्राधिकरण द्वारा प्रेषित सम्पत्तियों की जाँच करे बिना कृपया अग्रिम कार्यवाही ना करे।

धन्यवाद

द्वारा

CRA

अपर जिलाधिकारी (विप्रा)
मेरठ

07/5/2026

जितेन्द्र सिंह
पूर्व निदेशक

गॉडविन कंस्ट्रक्शन प्राइवेट लिमिटेड

संलग्न - नगर निगम मेरठ के द्वारा
दस्तावेज़ जो पूर्व में N.G.T. के
से R.C. से वापस



380

3139/ERK

ADM(FIR)

06-05-26

676

CRA

10,

The District Magistrate
District Meerut.

Op

Sp
वरिष्ठ प्रभारी अधिकारी
(आंगल, द. प्र. विभाग)
कृते जिलाधिकारी, मेरठ।

RC-I

07/05/2026
CRA

अपर जिलाधिकारी (विभाग)
मेरठ 06/05/2026

Subject- Order Dated 25-03-2026 passed by The Hon'ble Allahabad High Court in civil misc Writ Petition No. 11221 of 2026 filled by Shri Jitender Singh Bajwa and Bhupendra Singh Bajwa and reply to application dated 07-04-2026 moved by them before your goodself and in compliance oral direction given in meeting dated 30-04-2026.

Respected Sir,

We are residents of society green wood city constructed by construction company owned by the applicants that is Godwin Construction Company Pvt. Ltd. Meerut the applicants has moved the aforesaid application after thought misconceived based of concocted and wrong facts.

1- The applicants fill misc bench 7787/2008 which was dismissed by vide judgement and order dated 07-08-2020 by Hon'ble High Court of Judicature of Allahabad regarding external development charges amounting of Rs. 2,61,84,771/- M.D.A issued R.C for recovery amount Rs. 27,39,25,261/- against the Godwin Construction Company Pvt. Ltd.

2- The Applicants been director of construction company have not completed internal developments and amenities as per conditions of agreement dated 25-09-2007 entered with M.D.A . The Applicants violated these conditions therefore O.A. No. 492/2022 GREEN WOOD CITY VILLA JAN WELFARE SOCIETY & ANR. versus GODWIN CONSTRUCTION COMPANY PVT. LTD. & ORS. was filed in the month of July 2022. Hon'ble National Green Tribunal Principal Bench New Delhi has decided on merits vide judgement dated 04-03-2025 which was contested by construction company.

In Para no. 83, 84 and 85 of the Judgment

83. In view of the above, we dispose of this OA with the following directions:-

(I) We direct respondent 1 to make the provisions for treatment of sewage generated in the project area by constructing STP of requisite capacity and make it operational within 06 months from the date of this judgment.

(II) For disposal of solid waste in scientific manner and in compliance of Solid Waste Management Rules, 2016, due steps shall be taken by Resident Welfare Association of the project in question. Residents Welfare Association or Villa Jan Welfare Society shall take



appropriate steps in consultation with UPPCB within 03 months and UPPCB shall ensure thereafter compliance of environmental laws and norms in respect to handling, management and disposal of solid waste in accordance with environmental laws and norms and if there is any violation, appropriate action shall be taken against the violators.

(III) We direct respondent 1 (project proponent), as an interim measure, to pay environmental compensation of Rs.10 Crores and deposit the same within three months with respondent 3 i.e., UPPCB.

(IV) Respondent 3 is directed to collect relevant information including project cost from respondents 1 and 2 and thereafter, compute final environmental compensation in the light of the law laid down by Supreme Court in *Goel Ganga Developers vs Union of India and Others* (supra) and after adjusting the amount of interim compensation as imposed as above, shall take steps for recovery of the remaining of environmental compensation from respondent 1, in accordance with law.

(V) Amount of environmental compensation realized from respondent 1 shall be utilized for remediation and rejuvenation of the already damaged environment in the area concerned in accordance with the Environment Development Plan which shall be prepared by Joint Committee comprising UPPCB and District Magistrate, Meerut wherein District Magistrate shall be the nodal agency. This plan shall be prepared within 02 months and executed in the next 04 months.

(VI) In case of failure on the part of respondent 1 in complying any part of directions given above, appropriate coercive action including criminal and other action, as are permitted in law, shall be taken by respondent 3 so as to seek compliance of directions given above.

(VII) MDA, in the meantime, shall take necessary steps to ensure that sewage is not collected in the project area in violation of Section 24 of Water Act, 1974 and if connecting pipeline is to be replaced with a higher capacity line, necessary steps shall be taken by MDA. This action shall be taken by MDA within 02 months.

84. A Compliance Report shall be submitted in respect of all the above directions by UPPCB before Registrar General of this Tribunal by 15.08.2025.

85. Copy of this judgment be forwarded to UPPCB; MDA; Commissioner Municipal Corporation, Meerut; and District Magistrate.

3- That opposite parties has not complied with directions given by Hon'ble Tribunal up till now. The timelines fixed by aforesaid directions has elapsed/expired. Hence we were compelled to file execution application 66/2025 before Hon'ble Green Tribunal which is pending.



4- (a) O.P No. 1 Godwin construction company pvt. ltd. has not constructed S.T.P within 6 Months and has not deposited Rs. 10 Crore environment compensation with The R.O U.P Pollution Control Board within 3 months.

(b) M.D.A has not provided project cost, therefore the R.O U.P Pollution Control Board is not able to assess final environment compensation.

(c) Plan for environment development of our society has not been prepared within two months.

(d) The Municipal Corporation Meerut has not taken over maintenance and possession of our society, as M.D.A has not issued completion certificate to O.P No. 1 builder. Hence resident welfare association of our society is enable to take any action regarding solid waste management as per direction no. (II). It is submitted that employees of O.P no.1 is collecting solid waste and dumping in west corner of the society and municipal corporation, Meerut is picking up solid waste on daily basis.

(e) The D.M Nodal Officer Meerut has not got executed R.C for Rs. 10 Crore regarding environment compensation, which has been issued by U.P Pollution Control Board and R.C for Rs. 27,39,25,261/- issued by M.D.A regarding external development charges. Therefore completion certificate of our society could not be issued by M.D.A opposite party.

(f) We have approached the Commissioner Meerut Division, the D.M Meerut Nodal Officer, the V.C M.D.A and the R.O U.P Pollution Control Board. None of these officers are taking interest to execute judgement dated 04-03-2025.

(g) The M.D.A has not complied with direction No. (VII) given by Hon'ble Tribunal regarding sewage to replace old pipeline laid by builder and lay higher capacity sewer pipe line.

Still 95% sewerage is being disposed of in Rajbhaya situated on Ghat Road directly from manhole, which is situated near Temple trisection of society.

(h) The administrative officer/Nodal officer, the D.M Meerut has not initiated criminal complaint proceedings against O.P No. 1 as per direction No. (VI).

(i) The properties mentioned in Para 21 of execution application are liable to be attached and sold out by executing both aforesaid R.C. issued against O.P No. 1 builder, So that Rs. 10 Crore environment compensation and Rs. 27,39,25,261/- external development charges may be recovered from O.P. No. 1 and the committee the D.M Meerut/ Nodal Officer and the R.O. U.P Pollution Control Board may got carried out internal environment development of our society by using this amount.

5- In Para 3 of application as far as it is contended by the applicants that applicants are formal directors M/s Godwin Construction Company Pvt. Ltd. and has ceased to be directors on 24-01-2022 and 10-04-2022 respectively.



6- It is most humbly submitted that Shri Jitendra singh Bajwa and Bhupendra Singh Bajwa are still de facto directors of their construction company they are regularly sitting in office of company which is situated in campus of society behind which astabal and huge land is being used as parking place for Godwin Hotel Meerut.

7- The Godwin Construction Company Pvt. Ltd. has contested O.A no. 492/2022 on merits Shri Jitendra singh Bajwa and Bhupendra Singh Bajwa never disclosed during proceedings before Hon'ble Nation Green Tribunal this fact that they ceased to be directors on 24-01-2022 and 10-04-2022 respectively rather they intentionally suppressed this fact to the defraud Hon'ble National Green Tribunal upto final decision dated 04-03-2025. They have not challenged Judgement dated 04-03-2025 before any competent court. The resident's society has filled caveat before Hon'ble Supreme Court in first week of June 2025.

8- It is relevant to mention here that Shri Jitendra Bajwa being director of Godwin Construction Company has executed following sale deeds:-

No.1- sale deed dated 08-06-2022 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Smt. Rekha regarding flat no. G-D-402 Fourth Floor at G.H. Green Wood City Vill-Rampur Pavti Meerut. Annexure 13

No.2- Sale deed dated 15-10-2022 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Shri Virendra Singh regarding flat No. M-18 2BHK first floor at Green Wood City Vill-Rampur Pavti Distt-Meerut. Annexure 14.

Likewise Shri Bhupendra Singh Bajwa being director of Godwin Construction Company has executed following sale deed

No.1- Sale Deed dated 20-03-2025 on behalf of Godwin Construction Company Pvt. Ltd. in favor of Smt. Anita Malik regarding flat No. D-503 Fifth floor at Golden Height Green Wood City Meerut. Annexure - 15

9- In the aforesaid circumstances it is prima facie establish that applicants are telling a lie intentionally to defraud your authority and avoid recovery of Rs. 10 Crore regarding environment compensation imposed by Hon'ble National Green Tribunal.

10- It is relevant to mention here that applicants are receiving maintenance from resident's of society 12 receipts issued by applicants/ their staff are attached herewith as annexure 1 to 12 sale deed are annexure 13 to 15.

11- On application of resident Shri Sunil Tyagi M.D.A has issued on dated 17-09-2025, information under RTI Act that applicants Construction Company has not obtained completion certificate of project Golden Heights Group Housing Colony which is situated in campus of Green Wood City therefore construction company is responsible for completion of internal development



therefore it is establish that applicants has not completed internal developments therefore completion certificate could not be issued by M.D.A.
Annexure -16

12- As far as it is contended in Para 7 of the application that in the main time The Godwin Construction Company was dissolved and struck of under Section 248(5) of the Companies Act, 2013. The Applicants has also suppressed this fact during proceedings of O.A 492/2022 and still in pending execution application 66/2025.

13- The Applicants has not provided order of dissolution of their company by the registrar of companies in which arrangement for discharge of liabilities of company after dissolution would have been mentioned. Provisions of Section 248(5,6,7,8) of Companies Act 2013 are reproduced as follows:-

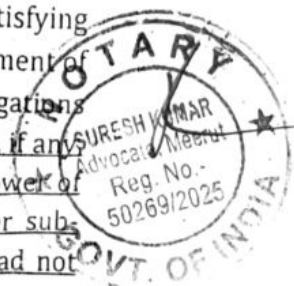
(5) At the expiry of the time mentioned in the notice, the Registrar may, unless cause to the contrary is shown by the company, strike off its name from the register of companies, and shall publish notice thereof in the Official Gazette, and on the publication in the Official Gazette of this notice, the company shall stand dissolved.

(6) The Registrar, before passing an order under sub-section (5), shall satisfy himself that sufficient provision has been made for the realisation of all amount due to the company and for the payment or discharge of its liabilities and obligations by the company within a reasonable time and, if necessary, obtain necessary undertakings from the managing director, director or other persons in charge of the management of the company: Provided that notwithstanding the undertakings referred to in this sub-section, the assets of the company shall be made available for the payment or discharge of all its liabilities and obligations even after the date of the order removing the name of the company from the register of companies.

(7) The liability, if any, of every director, manager or other officer who was exercising any power of management, and of every member of the company dissolved under sub-section (5), shall continue and may be enforced as if the company had not been dissolved.

(8) Nothing in this section shall affect the power of the Tribunal to wind up a company the name of which has been struck off from the register of companies.

14- The Registrar of companies will notify in official gazette after satisfying himself that managing director and other person incharge the management of the company has gave undertaking discharge of its liabilities and obligations clause 7 of section 248 Companies act has specifically that The liability, if any, of every director, manager or other officer who was exercising any power of management, and of every member of the company dissolved under sub-section (5), shall continue and may be enforced as if the company had not been dissolved.



15- Hence contention of applicant is misconceived wrong, false and incorrect that recovery certificate dated 06-03-2026 issued by Regional Officer U.P Pollution Control Board, Meerut and citation dated 09-03-2026 issued by Tehsildar Meerut could not be issued against construction company of applicant.

Hon'ble Green Tribunal in Para 30 of the Judgment has observed as follows :-

Report dated 29.04.2024 filed by District Magistrate, Meerut:

30. With regard to recovery of the external development charges of Rs.27,39,25,261/- District Magistrate, Meerut has placed on record a copy of the letter dated 29.04.2024 stating that recovery proceedings could not be executed and demand notice has been returned to MDA since no property was found in the name of Mr. Jitendra Singh Bajwa, Director of M/s. Godwin Company Pvt. Ltd.

16- The Godwin Construction Company has not deposited outstanding external development charges. Hence M.D.A has not issued completion certificate to it. Our society could not be transferred to Municipal Corporation Meerut.

17- The M.D.A have issued R.C for recovery of the external development charges amounting to Rs. 27,39,25,261 /- against the Godwin Construction Company Pvt. Ltd. Therefore mentioning the name of director Sri Jitendra Singh Bajwa should be corrected and R.C. be again issued against Godwin Construction Company Pvt. Ltd. so that it may be executed effectively. **The construction company is owned by Sri Jitendra Singh Bajwa and Bhupendra Singh Bajwa and their family members and they are receiving benefits/ Fruits out of its income.**

The owners of Construction company are having the following properties:- 1- Godwin hotel at Meerut

2- Godwin hotel at Haridwar

3- Godwin hotel at Goa

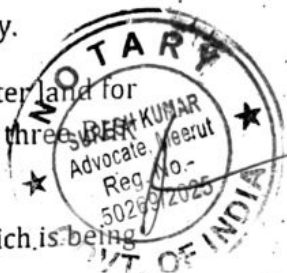
4- Godwin hotel at Jaisalmer.

5-They are owning Godwin School on Rohta Road

6-Two petrol pumps on Bhaghat Road and Rohta Road respectively.

7- The Builder/ Construction company has earmarked 3500 sq meter land for school, but construction company have constructed two blocks of three on it and remaining land has been sold out to different persons.

8- Builder is in possession of huge piece of land near office of it, which is being used as parking of Godwin hotel and astabal of horses.



9- Construction Company is owning a fleet of four wheelers and horses and two big houses in Meerut and one at Mussoorie.

10- Builder also own Jan vani press, which is situated on huge piece of land near our society on Baghpat road at Meerut.

18- We came to know that 60 unsold flats in Golden Heights of our society are in possession of builder. Shri Sunil Tyagi Dy SP (Retd.) resident of society has moved application Annexure-06 in this regards, which is attached here with. R.C for Rs. 10 crores for environment compensation and Rs. 27,39,25,261/- for out standing external development charges has to be executed against builder. These amounts may be recovered by attachment and sale of aforesaid properties of builder. Shri Vikram Singh ADM (Retd.) resident has also moved an application Annexure-07 before The DM, which is also attached here with.

Therefore owner of Godwin construction company Pvt. Ltd. are owning the aforesaid various Properties. It is wrong to say that being director of Construction Company Sri Jitendra Singh Bajwa is not owning any property.

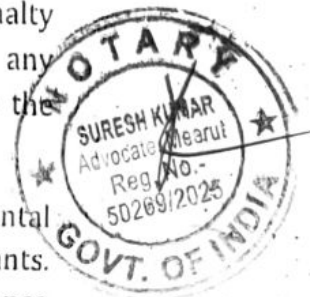
19- It reveal that the applicants has also not apprised these officers about their status of directors of Godwin Construction Company Meerut.

20- The fact of withdrawal as directors dated 24-01-2022 and 10-04-2022 and dissolution of Construction Company has been suppressed by the applicant before administrative officers during recovery proceedings also because applicants as directors are executing sale deeds on behalf of Godwin Construction Company and receiving maintenance from residents of Green Wood City Constructed by their company.

21- Their liabilities for internal development of society is still exists. They are avoiding intentionally by filling writ petitions before Hon'ble Allahabad High Court they are not paying external development charges also and they are not obtaining completion certificate from M.D.A so that Green Wood City may be handed over to Municipal Corporation Meerut as per condition of agreement dated 07-09-2007.

22- The Applicants are relied upon provisions of Section 89 in Para 18 of the application in Clause 01 of Section 89 it is specifically provided that every person who was a director of the private company during such period shall, jointly and severally, be liable for the payment of such tax, interest or penalty unless he proves that the non-recovery cannot be attributed to any to any gross neglect, misfeasance or breach of duty on his part in relation to the affairs of the company.

23- The National Green Tribunal has imposed environmental compensation/Penalty of Rs. 10 Crore on Construction Company of applicants. Since being director applicants are responsible for gross neglect misfeasance



or breach of duty on their part in relation to the affairs of the company that is carry out internal development of Green Wood City construct drainage system STP for sewerage and maintain sewer line water supply internal roads and solid waste management.

24- The Applicant's counsel has argued in Writ C No. 11221 of 2026 that

"he is not averse to the recovery being pursued pursuant to the order of Tribunal, and if recovery is issued for the Company's asset to be attached, he shall have no grievance against that as petitioners are not aggrieved by the order of the Tribunal."

25- Meeting the above arguments, Sri J.N. Maurya, learned counsel appearing for U.P. Pollution Control Board submits that

"the company itself since has stood dissolved, the liability would fall upon the Directors of the Company in view of the provisions as contained under Section 248(7) of the Companies Act, 2013."

26- After dissolution of Godwin Construction Company the applicants being directors are not absolved to discharge liabilities of the company as per provisions of section 248 clause 6 and 7 and section 89(1).

27- The burden of prove that applicants are not liable to pay environmental compensations is on applicants being so called ex directors of their construction company, The recovery certificate and citation can not be said to be illegal.

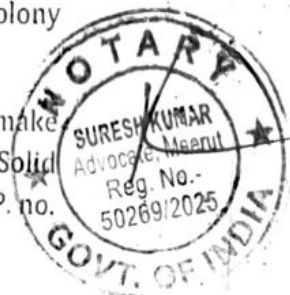
28- More over on the site of the registrar of companies name of Godwin Construction Company Pvt. Ltd. Meerut is still appearing it is not updated that this company has been dissolved and struck off no notification is available in official gazette in this regard. The contention of applicants mentioned in other paragraph relates to concocted facts relied upon by applicant and provisions of law and order passed by Hon'ble Allahabad High Court.

29- The Contentions of the applicants regarding concocted facts are not accepted by us and denied specifically.

30- The Meerut Development Authority had Passed Construction Plan Map on 22-09-2007. It was directed to OP No. 1 Godwin Construction Company to carry out internal Development within Three years and to hand over Colony to Municipal Corporation Meerut. Copy of order dated 22-09-2007.

31- The Construction Company OP No. 1 was also directed to make arrangements for Sewerage, Street lights, Water Supply, Drainage and Solid waste. After that OP 1 had to obtain Completion Certificate from M.D.A. OP. no. 2.

32- The Construction Company OP. No 1 and M.D.A. OP no. 2 entered in an agreement on 25-09-2007. Colonizer OP no. 1 was obliged to complete entire



internal development work within one year from the date of permission and to hand over Colony to Local Body free of cost the total land including under roads and parks.

33- That it was also provided in agreement dated 25-09-2007 that if Colonizer OP no. 1 would commit any breach of the terms and conditions, then Development authority OP. no. 2 may forfeit the security deposited by the firms and may itself under take to complete the works and recover the charges from the society as it may incur.

34- The Construction Company OP no. 1 had filed/instituted Misc Bench no. 7787 of 2008 M/s. Godwin Construction Pvt. Ltd. through MD Vs. State of U.P. through The Principal Secretary Housing and 2 others, before the High Court of Judicature at Allahabad challenging recovery order dated 19-07-2008 issued by M.D.A. OP. no. 2 for recovery of Rs.2,61,84771.00 as external development charges.

35- That during pendency of aforesaid Misc Bench no. 7787/2008, the District Judge in charge Meerut reported to the Registrar General of Allahabad High Court the Status of internal development of Colony Green wood City.

36- Hon'ble High Court of Judicature at Allahabad has dismissed Misc Bench no. 7787 of 2008 of O.P No. 01 vide judgment and order dated 07-08-2020.

37- That we residents of Green wood city are facing manifold difficulties and residing in unhygienic Conditions, because Colonizer OP. no. 1 has not completed internal development work and has not obtained completion certificate as per conditions of Construction Plan Map dated 22-09-2009 and Agreement dated 25-09-2007. **Therefore our resident welfare society is unable to carry out/ comply direction no.02 given by Hon'ble Tribunal regarding management of solid waste as per waste management rules 2016.**

38- **The state of affair of Green Wood city of our society is the same as it was at the time of filling of O.A 492/2022.**

That M.D.A. OP. no. 2 has laid Sewerage Pipe line near Green wood City, but Colonizer had not connected Sewer line of Colony to it properly. Now under interim orders passed by Hon'ble Green Tribunal Colonizer has connected sewer line of colony to trunk sewer line of Vedvyas Puri laid by the M.D.A.

Sewerage

The Technical Committee constituted by the D.M Meerut had inspected the site on date. 30-01-2023. The opposite party no. 1 construction co. has not completed internal developments, which were found deficient by the Technical Committee. The opposite party no. 1 has not completed internal development which has been mentioned as incomplete in reports submitted by the Technical Committee in violation of interim order dated 23-11-2023 passed by Hon'ble Tribunal.



The state of affairs is the same, no internal development has been made by opposite party no. 1 within period of 3 months granted by Hon'ble Tribunal vide interim order dated 23-11-2023. opposite party no. 1 has not constructed drainage system and maintenance of roads are very poor. The residents of society are residing in pitiable conditions.

NHAI has accorded permission to the M.D.A Meerut for replacing damaged sewer line laid by it during pendency of proceeding of O.A 492/2022. The M.D.A has replaced damaged sewer line laid by it and connected it to trunk sewer line of Vedvyaspuri. Even then Manholes were overflowing at 18-20 Places. Perhaps sewer pipeline laid by builder in campus of society is not functional properly. Either it is not connected or chocked at some places, level of sewer pipeline has to be checked also. **Motor is placed in manhole near temple of society and 95 % sewer is being disposed of in Rajbhaya of irrigation department through pipeline laid by the builder directly. It is not diverted towards sump well constructed by the builder on the eastern corner of the society.**

Details of overflow

- (a) On road from circle upto temple manholes often overflowing at 05 places and below over head water tank. On left side of road sewer/water is coming out after breaking roadside land at 02 places.
- (b) In front of gate no. 03 of Godwin hotel manhole is overflowing at 01 place.
- (c) At 02 places sewer often coming out in area of private houses opposite park situated in western side of campus of society. In area of plots and private houses 04 manholes were overflowing.
- (d) In campus of villa's manholes are overflowing at 03 to 04 places.
- (e) In front of duplex atleast 04 manholes were overflowing.
- (f) In front of last two duplex in south direction sewer was coming out after breaking roadside land at 01 place.

We have contacted Shri Bhupender singh Bajwa, Shri Jitender singh Bajwa, The Nagar Ayukt Meerut and The V.C. M.D.A Meerut on 11-06-2024 to get checked sewer line laid by the builder in the campus of our society.

Shri Jitender singh bajwa replied on 11-06-2024, that sewer jet machine will be required to check sewer line and it is only available 01 with Nagar Nigam and 01 with M.D.A.

Therefore we contacted on 11-06-2024 to the Nagar Ayukt Meerut and V.C. M.D.A. for providing sewer jet machine to the builder opposite party no. 01. Annexure 07 to 10. The Nagar Nigam provided sewer jet machine to the builder.

The team of builder opposite party no. 01 used sewer jet machine only in area of villa's, even then sewer line laid by builder is not functioning properly. In other areas of society that is 2bhk, 3bhk, duplex and private houses and plots it was not used.

The sewer line laid by the builder opposite party no. 01 is not either inter-connected or it is chocked. Perhaps flow and level of sewer line laid in the campus of society is not correct towards big well/sump well constructed by builder opposite party no. 01, which is situated in eastern corner of the society.

Builder co. opposite party no. 1 is disposing of the 95% of sewage by pumping it from manhole situated near temple of society towards ghat in open Rajbhaya of irrigation department. **This provisional pipe has burst 06**



to 07 times previously and sewage was running on roads just like canal. This fact is substantiated by the state of affairs that sum manhole are overflowing in open land of plots and on roads. Perhaps, somewhere, either sewer pipeline laid by opposite party no. 1 const. co. is not functional or it is blocked.

Water supply

The builder opposite party no. 01 has constructed big over head tank in park adjacent to road from circle towards temple, but this tank has not been cleaned up since it's construction. Hence water mixed with sand and moss is being supplied to the resident of the society by the builder. Water pipeline is burst at two places below overhead water tank since over a year and water is coming out after breaking earth. The nature of water supply may cause life threatening disease like Jaundice, Diarrhea, T.B etc.

Solid waste management

The municipal corporation Meerut is picking up and disposing solid waste of the society, collected by employees of opposite party no. 1, regularly on daily basis. opposite party no. 5 Municipal Corporation Meerut has not taken over our society as per direction given by Hon'ble tribunal vide interim order dated 23-11-2023.

Drainage system

The builder opposite party no. 01 has not constructed drainage system in the campus of our society. It was heavy rain in the year 2024 and 2025. There was water logging at 05 to 06 places in the campus of our society. The water logging may cause disease like dengue, malaria etc. **The opposite party no. 01 is not inclined to construct drainage system.**

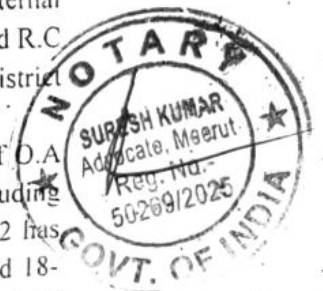
Conditions of roads

The opposite party no. 01 builder has not constructed roads in area of private houses and plots, the roads which has already constructed in campus are in pitiable conditions also. The opposite party no. 01 has only done patch work on these roads with meager material. These roads requires complete overhaul by placing road material in 04 to 06 inches vertical width or these may be constructed by concrete material by constructing drainage system, so that water logging may not be occurred.

Completion certificate

Hon'ble High court of judicature at Allahabad has dismissed writ petition (M/B) no. 7787 of 2008 vide order dated 07-08-2020, Which was instituted by opposite party no. 1 and hence const. co. has to pay the external development charges to M.D.A opposite party No. 2. The MDA has issued R.C for recovery of external development charges as per R.C to the District Magistrate Meerut, which is pending for execution.

The Opposite party no. 2 had pointed out during pendency of O.A no. 492/2022 that development charges amounting 17,87,02,070/- including interest was due against const. co. on 16-11-2018. Opposite party no. 2 has also mentioned that a request letter dated 28-12-2021 and reminder dated 18-02-2022 were sent to the D.M Meerut to recover the outstanding amount of



external development charges from opposite party no. 1, (The developer const. co). The DM Meerut is not executing the R.C issued by M.D.A Meerut.

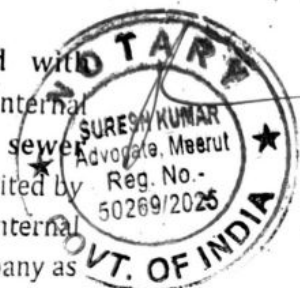
39- The opposite party no. 01 godwin const. company pvt ltd. has not constructed sewere treatment plant within period of 06 months granted to it vide judgement dated 04-03-2025 and violated direction given by The Hon'ble Tribunal. That 95 percent Sewerage being disposed off in open nullah/ Rajbaha irrigation department. Pits/Manholes of Sewer line of Green wood city are often over flowing. No drainage system has been constructed in entire colony. Roads are not being maintained properly, only patch work is being done by Colonizer after Rains every year. There is water logging at 5-6 places and on roads also. Roads are in pitiable condition having potholes.

40- Likewise Garbage Solid waste is being collected in open space of premises of Green wood city Colony, which is stinking every time and Creates unhygienic conditions and pollutes the environment of the Colony. It may spread infectious communicated disease dangerous to life. Thus Colonizer is Creating Public nuisance also.

41- Hon'ble Green Tribunal has formed committee comprising the District Magistrate Meerut and the R.O U.P Pollution Control Board to execute its Judgment dated 04-03-2025 and imposed interim environment compensation amounting to Rs Ten Crores. The R.O U.P Pollution Control Board has to asses final environment compensation on the basis of actual cost of project. The V.C M.D.A is not providing actual cost of entire project to The R.O U.P Pollution Control Board i.e. project cost of 319 Plots, 143 duplex, 204 Multistoried flats, 349 2BHK, 160 3BHK and Block of market in buildup area 600 square meter having 55 shops in 3 stories constructed by the builder. As per lay out plan 1100 square meter land was er- marked. Builder has constructed space/hall for gym in about 300 square yards at 4th flour of this market about 500 square meter land is kept open near this market, so that final environment compensation may be assessed by The R.O U.P Pollution Control Board.

42- The Godwin construction company has not deposited Rs. Ten Crores environment compensation within three months period granted by Judgment dated 04-03-2025. Hence it has to be recovered by executing recovery certificate by U.P Pollution Control Board, because it has to be recovered as arrears of land revenue.

43- The Godwin Construction Company has not complied with agreement dated 25-09-2007 and has violated condition relating to internal developments. It has not constructed drainage system and sewer treatment plant. The M.D.A has authority to forfeit the security deposited by Construction Company and it is responsible to carry out internal developments, which has not been completed by the construction company as



per condition mentioned in agreement dated 25-09-2007 and to recover cost of such internal developments carried out by M.D.A.

44- 95 percent sewer is being pump out in Rajbhaya of irrigation Department on Ghat Village road from manhole located near temple tri section, which is situated in our society. It is not diverted towards big sewer collection well / sump well by the builder. Officials of M.D.A visited on 23-06-2025 and saw this fact. The M.D.A secretary has not taken notice of site inspection carried out by AE and other official. It is wrong to say that sewer is being disposed of in trunk sewer line of Vedvyaspuri, as stated in letter of The secretary of M.D.A. Report of AE is annexure herewith.

45- M.D.A has replaced damaged sewer line laid by it and connected it to trunk sewer line of Vedvyaspuri. Even then sorry state of affaires is prevailing. Often Manholes are overflowing/ rather some times would running at 18-20 places on road side land. At tri-section near temple it would have converted in pond. Perhaps sewer line of society is not functional properly. Either it is not inter connected or chocked at some places, even after use of sewer jet machine. The M.D.A is not taking any action. Perhaps flow of sewer line has not been diverted towards main big sewer collection well / sump well ?

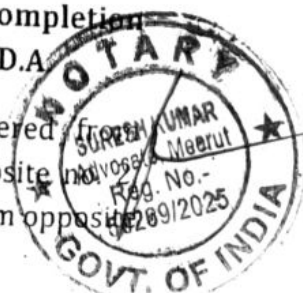
No R.C still has been executed for recovery of interim environment compensation amounting of Rs. 10 Crores, whereas time line of 3 months have elapsed.

Likewise correct R.C is not being executed against construction company amounting to Rs. 27,39,25,261/- regarding external development charges.

It is pointed out that committee of the D.M Nodal Officer and the R.O. U.P Pollution Control Board has not assessed within 3 months final environmental compensation on the basis of cost of project Greenwood City as directed by Hon'ble Green Tribunal Principal Bench, New Delhi vide it's judgement dated 04-03-2025 .

46- The D.M Meerut/ Nodal officer and The R.O U.P Pollution Control Board are obliged to get checked flow of newly replaced sewer line, which was laid by M.D.A and has been connected to trunk sewer line of Vedvyaspuri recently. M.D.A. has also been directed to comply Judgement dated 04-03-2025 of Hon'ble Green Tribunal. These Administrative Officer are bound to check sewer line, its flow and level, which is laid in campus of our society by providing sewer jet machine as required by the builder and ensure construction of drainage system and also get executed R.C issued against the builder regarding external development charges, so that completion certificate of our society may be issued at the earliest by the M.D.A.

47- The external development charges have still not recovered opposite party no. 1, which is clear from the contention of opposite party no.2. Therefore opposite no.1 has not obtained completion certificate from opposite party no.2 M.D.A Meerut.



48- The M.D.A opposite no. 2 is not issuing completion certificate to construction co. opposite no. 1, because opposite party no.1 has not completed internal development as directed by the Hon'ble Tribunal during pendency of O.A 492/2022 the builder/ construction company is not depositing external development charges, which are outstanding against it, as per R.C issued by M.D.A.

49- The M.D.A has also not completed internal development as directed by the Hon'ble Tribunal vide order dated 23-11-2023 during pendency of O.A 492/2022.]

50- Likewise for paucity of completion certificate, the maintenance of our society is not being transferred to the Municipal Corporation Meerut. Therefore opposite party no. 5 Municipal Corporation is not taking over maintenance of our society.

51- Golden Height Jan Kalyan Samiti registered Green Wood City Badpat bypass road Meerut is also moving separate reply before your goodself which is annexure-17

52- In the aforesaid circumstances it is humbly requested that correct recovery certificate and citation issued by R.O U.P Pollution Board and Tehsildar regarding environmental compensation amounting to Rs. 10 Crore be executed against the applicants being so called Ex-Directors Shri Jitendra Singh Bajwa and Bhupendra Singh Bajwa.

With Regards.

Place- Meerut

Applicants

Date- 04-05-2026

1.Through its Acting President (Shri Ravindra Singh)

The Green wood city Villa Jan welfare Society,
Green wood City Behind Godwin Hotel Baghpat
Chauraha By-pass Road, Meerut.

2. Through its President (Shri S.P Singh)

Green wood city Residents welfare Association
NH 58, By-Pass Baghpat Chauraha Meerut
Through its Secretary.

RAJ KUMAR
ADVOCATE
Reg. No.: 3796/04, COP No.: 16877/18
Ch. No.-14, Opp. PNB, Collectorate, Meerut
Mob.: 9927173821

Through its Counsel

Shri Deepak Raj Premi(Advocate)

DEEPAK RAJ PREMI
LL.M. (MADRAS)
Regd.No.UPO2193/81, COP No.1103/87
Ch.No.13 Opp. P.N.B. Collectorate, Meerut
M.: 9412039456



To,
The District Magistrate
District - Meerut.

Subject - Additional reply / objection against application dated 25.3.2026 moved by Shri Jitendra Singh Bajwa and Bhupendra Singh Bajwa, Directors of The Goodwin Construction Company Pvt Limited Meerut.

Respected Sir,

I have to submit that our society has filed reply / objections on 4.5.2026. We came to know that Shri Bhupendra Singh Bajwa has executed Sale Deeds (14) during period 8.1.2025 upto 16.12.2025. in favour of various persons.

Prima facie contention of Bhupendra Singh Bajwa is incorrect, false and concocted that he ceased to be director of Goodwin Construction Comp Pvt Ltd, and this Company has been dissolved. This fact has been suppressed when it was dissolved. whereas Company still exists with CIN No - 445202 UP 1999 P.T.C. 024555 on site of The Registrar of Companies Kanpur.

In the aforesaid circumstances it is requested that application of Shri Jitendra Bajwa and Shri Bhupendra Bajwa may kindly be rejected in entirety.
With regards!

Date 6.5.2026

Yours sincerely

Applicant

[Signature]

1. Through the Acting President (Shri Ravindra Singh).

The Greenwood City Villa Township Society Behind Goodwin Hotel, Chauvaha Bypass Road, Meerut

2. Through its President Shri [Signature] Greenwood City Residents Welfare Association NH-58 Bypass Baghat Chauvaha Meerut

ADM (P/R)

PI. DUE UP.

[Signature]
07/05/26



सम्पत्ति पंजीकरण अनुक्रमणिका पंजिका

उप निबंधक कार्यालय :

नपद : 75

- 1 2025 259 श्री मैसर्स गा० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री संजय कुमार जैन, पुत्र श्री श्रीपाल जैन, श्रीमती अंजू जैन, पत्नी श्री संजय कुमार जैन, 61 शिवाजी रोड मेरठ, बी-3 वासू ग्रीन बागपत रोड मेरठ, बी-3 वासू ग्रीन बागपत रोड मेरठ, प्रथम तल पर फ्लैट संख्या 2बीएचके एफएफ- 123 क्षे० 87.14 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 87.14 वर्ग मीटर 1628 मि० 08-01-2025 विक्रय पत्र चयन करे चयन करे
- 2 2025 682 श्री मैसर्स गा० क० प्रा० लि० द्वारा अधिकृत प्रतिनिधि श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री नेत्रपाल सिंह, पुत्र श्री छिददा सिंह, 61 शिवाजी रोड मेरठ, 560 ग्राम बास सुजान यू० पी० बेरी चाहर अकोला आगरा, भूतल पर फ्लैट संख्या 2बीएचके जीएफ-34 क्षे० 122.61 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 122.61 वर्ग मीटर 410/2 व 418 16-01-2025 विक्रय पत्र चयन करे चयन करे
- 3 2025 839 श्री मैसर्स गॉडविन कन्स्ट्रक्शन्स प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती जसप्रीत कौर, पत्नी श्री सुरेन्द्र सिंह, 61 शिवाजी रोड मेरठ, ए-7 डिफेन्स कालोनी मवाना रोड मेरठ, द्वितीय तल पर फ्लैट संख्या 3बीएचके एसएफ- 162 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर 1628 मि० 21-01-2025 विक्रय पत्र चयन करे चयन करे
- 4 2025 910 श्री मैसर्स गॉडविन क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती मन्नात कौर साहनी, पत्नी श्री करन राज ओबेरॉय, 61 शिवाजी रोड मेरठ, ए-7 डिफेन्स कालोनी मवाना रोड मेरठ, द्वितीय तल पर फ्लैट संख्या 3बीएचके एसएफ- 145 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर 1628 मि० 22-01-2025 विक्रय पत्र चयन करे चयन करे
- 5 2025 1025 श्री मैसर्स गॉडविन क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री मैसर्स गुरुकृपा होल्डिंग्स द्वारा पार्टनर के द्वारा श्री देविन्दर सिंह ओबराय, पुत्र श्री जगदीश सिंह, 61 शिवाजी रोड मेरठ, 266.7 थापर नगर मेरठ, प्रथम तल पर फ्लैट संख्या 3बीएचके एफएफ- 145 क्षे० 155.55 वर्ग मीटर स्थित ग्रीनवुड सिटी ग्राम मलियाना मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 155.55 वर्ग मीटर 1628 मि० 24-01-2025 विक्रय पत्र चयन करे चयन करे
- 6 2025 1080 श्री मैसर्स गॉ क० प्रा० लि० द्वारा डायरेक्टर श्री भूपेन्द्र सिंह बाजवा के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्री शम्भूनाथ आनन्द के 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, 61 शिवाजी रोड मेरठ, प्रथम तल पर की दुकान संख्या एफएफ-15 क्षे० 15.01 वर्ग मीटर बिना छत स्थित ग्रीनवुड सिटी ग्राम रामपुर पावटी मेरठ, खडौली/ ग्रीन वुड सिटी (दिल्ली बाईपास), 15.01 वर्ग मीटर 411 मि० 27-01-2025 विक्रय पत्र चयन करे चयन करे



द्वारा श्री भूपेन्द्र सिंह बाजवा 14 भोला रोड
के द्वारा श्री आशीष जैन रतन नगर मेरठ.
पुत्र श्री एस० सी० जैन
श्री सतीश कुमार आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन.
पुत्र श्री एस० सी० जैन.
श्री कृपाल सिंह, पुत्र श्री मूल
चन्द.

श्री मैसर्स गॉडविन

कन्सल्टेशन प्रा० लि० द्वारा

डायरेक्टर श्री भूपेन्द्र सिंह
बाजवा के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन,
श्री मैसर्स गुरकृपा होल्डिंग्स
द्वारा पार्टनर के द्वारा श्री
देविन्दर सिंह ओबराय, पुत्र
श्री जगदीश सिंह.

61 शिवाजी रोड
मेरठ.
266/7 थापर नगर
मेरठ.

द्वितीय तल पर फ्लैट संख्या
3बीएचके एसएफ- 164 क्षे०
155.55 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम मलियाना मेरठ.
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 155.55 वर्ग मीटर

7 2025 1191

628 मि० 28-01-2025 विक्रय पत्र चयन करे चयन करे

श्री मैसर्स गॉडविन क० प्रा०
लि० द्वारा डायरेक्टर श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री सुरिन्दर सिंह, पुत्र श्री
जगदीश सिंह,

61 शिवाजी रोड
मेरठ.
ए-7 डिफेन्स
कालोनी मवाना
रोड मेरठ.

प्रथम तल पर फ्लैट संख्या
3बीएचके एसएफ- 146 क्षे०
155.55 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम मलियाना मेरठ.
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 155.55 वर्ग मीटर

8 2025 1437

628 मि० 24-01-2025 विक्रय पत्र चयन करे चयन करे

श्री मैसर्स गॉडविन

कन्सल्टेशन प्रा० लि० द्वारा

डायरेक्टर श्री भूपेन्द्र सिंह
बाजवा के द्वारा श्री आशीष
जैन, पुत्र श्री एस० सी० जैन.
श्री शम्भूनाथ आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन,
पुत्र श्री एस० सी० जैन,
श्री सतीश कुमार आनन्द के
द्वारा श्री भूपेन्द्र सिंह बाजवा
के द्वारा श्री आशीष जैन.
पुत्र श्री एस० सी० जैन,
श्री राजकुमार, पुत्र श्री बाल
किशन.

61 शिवाजी रोड
मेरठ.
61 शिवाजी रोड
मेरठ.
61 शिवाजी रोड
मेरठ.
ग्राम व पोस्ट
बाडम जिला
मेरठ.

द्वितीय तल पर दुकान न०
एसएफ- 2 क्षे० 30.14 वर्ग मीटर
स्थित ग्रीनबुड सिटी ग्राम रामपुर
पावटी जिला मेरठ, खडौली/ ग्रीन
बुड सिटी (दिल्ली बाईपास).
30.14 वर्ग मीटर

9 2025 3674

411 मि० 04-03-2025 विक्रय पत्र चयन करे चयन करे

श्री मै० गॉ० क० प्रा० लि०
द्वारा अधिकृत प्रतिनिधि श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री नरेन्द्र कुमार, पुत्र श्री
सूरजमल.

61 शिवाजी रोड
मेरठ.
ई- 454 गली न० 3
ई ब्लॉक
हरदेवपुरी
शाहदरा दिल्ली.

द्वितीय तल पर फ्लैट संख्या
2बीएचके एसएफ- 131 क्षे०
122.61 वर्ग मीटर स्थित ग्रीनबुड
सिटी ग्राम रामपुर पावटी मेरठ.
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 122.61 वर्ग मीटर

10 2025 5806

410/2 व 418 15-04-2025 विक्रय पत्र चयन करे चयन करे

श्री मैसर्स गॉ० क० प्रा० लि०
अधिकृत प्रतिनिधि श्री
भूपेन्द्र सिंह बाजवा के द्वारा
श्री आशीष जैन, पुत्र श्री
एस० सी० जैन,
श्री प्रवीन कुमार, पुत्र श्री
तारा चन्द यादव.

61 शिवाजी रोड
मेरठ.
ग्राम सिरोधन
इस्माईलपुर जिला
बुलन्दशहर.

द्वितीय तल पर फ्लैट संख्या 2
बीएचके एसएफ- 111 क्षे० 122.61
वर्ग मीटर स्थित ग्रीनबुड सिटी
ग्राम रामपुर पावटी मेरठ,
खडौली/ ग्रीन बुड सिटी (दिल्ली
बाईपास), 122.61 वर्ग मीटर

11 2025 6393

410/2 व 418 21-05-2025 विक्रय पत्र चयन करे चयन करे



12	2025 11143	श्री भूपेन्द्र सिंह बाजवा बहै० म० आम सतीश कुमार आनन्द के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती पूर्णिमा त्यागी, पत्नी श्री दुष्यन्त त्यागी.	61, शिवाजी रोड, भवन संख्या 81 क्षेत्र 209.17 वर्ग मेरठ, मीटर ख० न० 411 स्थित ग्रीनवुड 81, ग्रीनवुड सिटी, ग्राम रामपुर पावटी मेरठ, 411 सिटी, गॉडविन खडौली/ ग्रीन वुड सिटी (दिल्ली होटल, मेरठ. बाईपास), 209.17 वर्ग मीटर	04-09-2025	विक्रय पत्र चयन करे चयन करे
13	2025 14803	श्री भूपेन्द्र सिंह बाजवा बहै० म० आम सतीश कुमार आनन्द के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन, श्रीमती दीपमाला, पत्नी श्री नीरज कुमार,	61 शिवाजी रोड प्रथम तल पर दुकान संख्या मेरठ एफएफ- 16 क्षेत्र 14.21 वर्ग मीटर 2 बीएचके 108 स्थित ग्रीनवुड सिटी ग्राम रामपुर सैकिण्ड फ्लोर पावटी मेरठ, खडौली/ ग्रीन वुड ग्रीनवुड सिटी सिटी (दिल्ली बाईपास), 14.21 बाईपास मेरठ. वर्ग मीटर	24-09-2025	विक्रय पत्र चयन करे चयन करे
14	2025 15331	श्री भूपेन्द्र सिंह बाजवा बहै० म० आम सतीश कुमार आनन्द के द्वारा श्री आशीष जैन, पुत्र श्री एस० सी० जैन श्री बीरपाल सिंह, पुत्र श्री रत्न सिंह,	61 शिवाजी रोड प्रथम तल पर दुकान संख्या 02 मेरठ, अपर ग्राउन्ड क्षेत्र 30.16 वर्ग विला न० 23 मीटर स्थित ग्रीनवुड सिटी ग्राम ग्रीनवुड सिटी रामपुर पावटी मेरठ, खडौली/ बाईपास रोड ग्रीन वुड सिटी (दिल्ली बाईपास), मेरठ. 30.16 वर्ग मीटर	16-12-2025	विक्रय पत्र चयन करे चयन करे

****Information provided online is updated, and no physical visit is required.****

